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CENTRAL ADMINISTRATIVE TRIBUNAL:  
CUTTACK BENCH:CUTTACK.

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ORIGINAL APPLICATION NO.438 of 1991.

Date of decision : 30th.April, 1992.

Gajendra Kumar Mohanta ... Applicant.

Versus,

Union of India & Ors. ... Respondents.

For the Petitioners: M/s.J.M.Mohanty,  
A.Swain,  
S.K.Mohanty,  
(Advocates)

For the Opp.Particles: Mr.A.K.Mishra,  
Senior Standing Counsel(Central)

...

CORAM:

THE HONOURABLE MR .K.P .ACHAR YA, VICE CHAIRMAN.

AND

THE HONOURABLE MR .C .S .PANDEY, MEMBER (ADMINISTRATIVE)

the Honorable ... .

1. Whether reporters of local papers may be allowed to see the judgment ?
2. To be referred to the reporters or not ? *N*
3. Whether Their Lordships wish to see the fair copy of the Judgment ?

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Judgment.

K.P.ACHARYA, VICE-CHAIRMAN.

In this application Under Section 19 of the Administrative Tribunals Act, 1985, the petitioner prays to quash Annexure-3 and direct the Opp. Party No.2 to regularise the service of the petitioner.

2. Shortly stated the case of the petitioner is that he ~~was~~ is working as a substitute E.D.Packer in the place of Sri Gajendra Mohanta <sup>Brajakishore Boity</sup> who was originally working as E.D.Packer in the Sector-8, Sub-Post Office -Rourkela. Due to the promotion of Braja Kishore Boity the present petitioner has been working as substitute. Termination order has been given to the petitioner as contained in Annexure-3 which is sought to be quashed.

3. In their counter, the Opp. Party maintained that the qualification of the present petitioner is not known and it is necessary to have a person who has knowledge of regional language ~~is acquainted with the simple arithmetic.~~

4. From the counter it appears that employment exchange sponsored the names of certain candidates. Till date no final selection has been <sup>made.</sup> held. After having heard Mr. J. M. Mohanty, learned counsel for the petitioner and Mr. A. K. Misra, learned standing counsel we direct that the petitioner Sri Gajendra Ku. Mohanta should continue till the final selection is made and names sponsored <sup>others, if any, including</sup> by the Employment Exchange along with the representation of the present petitioner should be considered and whenever

is found suitable appointment order should be issued.

Thus the application is accordingly disposed of.

Chaudhry ~~Chaudhury~~ Vice-Chairman 30<sup>th</sup> MEMBER (ADMN.) 2010 VICE-CHAIRMAN.

Central Administrative Tribunal,  
Cuttack Bench, Cuttack/Hossain.

30.4.92

